IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.63810 of 2025

Arising Out of PS. Case No.-35 Year-2023 Thana- GAMAHARIYA District- Madhepura

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1. Buchiya Devi W/o Mahendra Mandal @ Mahendra Narayan Mandal R/o vill - Jaluar, P.S.- Gamhariya, Dist.- Madhepura, Bihar
2. Puja Kumari W/o Subhash Mandal R/o vill - Jaluar, P.S.- Gamhariya, Dist.- Madhepura, Bihar
3. Mahendra Mandal @ Mahendra Naryan Mandal S/o Late Mogal Mandal R/o vill - Jaluar, P.S.- Gamhariya, Dist.- Madhepura, Bihar

... ... Petitioner/s

Versus

The State of Bihar

... ... Opposite Party/s

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Appearance :
For the Petitioner/s : Mr. Kumar Prabhakar, Mr. Shankar Kumar, Adv
For the Opposite Party/s : Mr. Braj Kishore Pd.(App)
For the Informant : Mr. Anil Kumar Roy, Mr. Abhyanand, Advocates

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CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH

ORAL ORDER

3 15-11-2025 Heard learned counsel for the petitioners, informant and the State.

2. Petitioners apprehend arrest in a case registered for the offences punishable under Sections 363, 365 of the Indian Penal Code.

3. It is alleged that on 22.03.2023, when daughter of the informant went out of the house to depose in connection with Gamhariya P. S. Case No. 57 of 2017, all the F.I.R. named accused persons, including these petitioners, kidnapped her.

4. Learned counsel for the petitioners submits that petitioners are innocent and have falsely been implicated in this

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case.

5. Learned counsel for the informant vehemently opposed the bail application and submitted that there is specific accusation against these petitioners of kidnapping the daughter of informant, who is still traceless.

6. Considering the nature of accusation and the fact that victim is still traceless, prayer for anticipatory bail of the petitioners is refused.

(Prabhat Kumar Singh, J)

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